

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM AND NATURAL GAS
RAJYA SABHA
UNSTARRED QUESTION NO-2684
ANSWERED ON- 24/03/2025

INCREASE OF FATAL ACCIDENTS IN IOCL

2684. SHRI RITABRATA BANERJEE:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that fatal accidents have increased in the Indian Oil Corporation Limited (IOCL) refineries and factories during the last two years;
- (b) if so, the details thereof incident-wise; and
- (c) whether all safety compliances are being strictly endorsed in all units including refineries and factories?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI SURESH GOPI)

(a) and (b) The number of fatal accidents in the refineries and terminals of Indian Oil Corporation Limited (IOCL) during the Financial Years 2022-23, 2023-24 and 2024-25 (till 19.03.2025) are given below:

Financial Year 2022-23

S. No.	Location	Date of Accident
1.	Paradip Refinery	29.07.2022
2.	Moinarband Depot	19.11.2022
3.	Erode LPG Plant	10.01.2023

Financial Year 2023-24

S. No.	Location	Date of Accident
1.	Mathura Refinery	27.05.2023
2.	Guwahati Refinery	10.06.2023
3.	Panipat Naphtha Cracker	07.12.2023
4.	Tondiarpet Terminal	27.12.2023
5.	Barauni Refinery	10.02.2024

Financial Year 2024-25 (as of 19.03.2025)

S. No.	Location	Date of Accident
1.	Paradip Refinery	13.04.2024
2.	Gujarat Refinery	17.04.2024
3.	Barauni Refinery	10.07.2024
4.	Gujarat Refinery	11.11.2024
5.	Rajahmundry Terminal	20.01.2025

(c) Oil and Gas companies in the country are required to adhere to all relevant standards of safety. Oil Industry Safety Directorate (OISD), a technical directorate under the Ministry of Petroleum and Natural Gas, has been entrusted with the responsibility of formulating standards, overseeing its implementation through safety audits in petroleum industry with the aim to enhancing safety levels and reducing risks inherent with this industry. The industry conducts regular risk assessments and hazard analyses to identify vulnerable areas and apply appropriate protective measures. The safety measures required to be followed by oil and gas companies inter alia include routine inspections, testing, and maintenance of the lightning protection systems to ensure their optimal functionality. OISD conducts external safety audits of oil and gas installations at defined intervals, verifying compliance with the requirements outlined in the OISD Standards.

Further, Refineries and other installations of Oil and Gas companies are also required to comply to all regulatory and statutory guidelines of Petroleum and Explosives Safety Organization (PESO), Petroleum and Natural Gas Regulatory Board (PNGRB), Central Electricity Authority (CEA), Respective State Directorate of Industrial Safety and Health (DISH), Factories Act, etc.